

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-1493/PB/2018

IA/1724/2024, CA/2176/2019, CA/2548/2019, IA/5458/2023,
IA/2111/2023, IA/6402/2022, Contempt Petition/ 56/2023,
IA/1931/2024

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt. Ltd.

...PETITIONER

Vs

M/s. Sumeru Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Secured Creditor

For the Liquidator

:Adv. Hashmat Nabi

:Mr. Saurabh Kalia and Ms.

Aastha Agarwal, Advs., Advocate

Rajiv Malik, Liquidator , Advocate

Ms Pratiksha Singh and Advocate

Ms Mansi Aggarwal

For the Applicant

:Ms. Shivani Gera, Adv. in

IA/5458/2023.

For the Non-applicant

:Mr. Narendra M. Sharma and

Ms. Shubhangi Tiwari, Advocates

for Shri Dhiren Navlakha in CA

No. 2548 of 2019

For the HDFC Bank

:Ms. Gurmeet Bindra Advocate

For the Respondent/Corporate Debtor

:Mr. Abhishek Gupta, Adv. in.

2111 of 2023 for respondent no.

3, Adv. Harish katyal

ORDER

Due to paucity of time, matter is adjourned to **03.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)